ORDER

In accordance with the provisions under clause (b) of sub-section (1) of Section 189 of the Insolvency and Bankruptcy Code, 2016, the Central Government, hereby, appoints Ms. Reetu Jain, Economic Adviser, Department of Economic Affairs, Ministry of Finance, nominee of Ministry of Finance [nomination under clause (b) of Sub-section (1) of Section 189 of Insolvency and Bankruptcy Code, 2016] as the ex-officio member of the Insolvency and Bankruptcy Board of India in place of Dr. Shashank Saksena who has superannuated on 30th June, 2022.

2. This appointment will be in effect until further orders.

(Prashant Ratngh)
Under Secretary to the Govt. of India

Copy to:-
1. Ms. Reetu Jain, Economic Adviser, Department of Economic Affairs, Ministry of Finance, North Block, New Delhi

Copy for information to:-
1. PPS to Minister of Corporate Affairs
2. PPS to Minister of State for Corporate Affairs
3. PPS to Secretary, Ministry of Corporate Affairs
4. PPS to Finance Secretary, North Block New Delhi
5. PPS to Secretary, Economic Affairs, North Block, New Delhi
6. PPS to Law Secretary, Ministry of Law & Justice, Shastri Bhawan, New Delhi
7. PPS to Chairperson, Insolvency and Bankruptcy Board of India, Mayur Bhawan, New Delhi
8. PPS to Chairman, Security and Exchange Board of India, Mumbai